HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY ,THE FIFTEENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 10898 OF 2025

Between:

M/s. Shree Kalka Cotton Corporation, 2nd Floor, 4-2-164/13A, Sri Ranisathiji Colony, Adilabad, Telangana, 504001 Represented by its Partner, Mr. Ramawatar Tayal, aged about 71 years, S/o. Chironjilal, R/o. 13, Jawahar gunj, Sendhwa, Gali No. 3, Ward No. 15, Barwani Sendhwa, Madhya Pradesh- 451 666

...PETITIONER

AND

1. The Assistant Commissioner ST, Adilabad Circle, Adilabad Division, H.No. 9-6, 2nd Floor, Chandra Hero Complex, Sai Nagar, Dasnapur, Adilabad-504001
2. State of Telangana, Through Principal Secretary to Government Revenue Department (Commercial Tax), -- Hyderabad, Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order, or direction more particularly one in the nature of a Writ of Mandamus declaring impugned Show cause notice in Form DRC 01 vide Ref no. ZD360124048765A dated 31.01.2024 and an Order in DRC-07 vide ref. no. ZD360424095883X dated 01.05.2024 both issued by the 1st Respondent under the provisions of CGST/TGST Act, 2017 as being void, arbitrary, illegal, without jurisdiction and without authority of law apart from being violative of Articles 14, 19(1)(g) and 265 of the Constitution of India, and to consequently set aside any action taken pursuant thereto

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay of operation of impugned Order in DRC-07 vide ref. no. ZD360424095883X dated 01.05.2024 issued by the Respondent No. 1 for the tax period 2018-19 under CGST/TGST Acts, 2017 pending disposal of the above Writ Petition, as otherwise, the Petitioner will be put to severe loss and hardship .

Counsel for the Petitioner: SRI. V. VEERESHAM

Counsel for the Respondents: SRI SWAROOP OORILLA,
SPECIAL GOVT PLEADER FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.10898 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri V. Veeresham, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. Learned counsel for the petitioner seeks to withdraw this Writ Petition with liberty to file a properly constituted petition.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI. V. VEERESHAM, Advocate [OPUC]
2. Two CCs to SPECIAL GOVERNMENT PLEADER ,High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

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HIGH COURT

DATED:15/04/2025



ORDER

WP.No.10898 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(6)

kgr
6/5/25